

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

APPLICATION NO 131 OF 2017(SZ)

Syed Mohammed Kalifa Sahib,
S/o Syed Kamil Sahib,
President, NagoreDargah Advisory Board,
NO. 3, Kalifa Sahib Street, Nagore- 611 002,
Nagapattinam District.

Applicant.

and

1. The District Collector
District Collectorate,
Nagapattinam- 611 001.
2. The Commissioner
Nagapattinam Municipality
Nagapattinam.
3. The Tamil Nadu Pollution Board,
Rep by its Member Secretary,
No,76, Mount Road,
Guindy, Chennai- 32.

Respondents.

REPORT FILED BY RESPNDENT NO. 2

I, Sridevi, daughter of B. Nandakumar, Hindu aged about 45 years, working as Municipal Commissioner, Nagapattinam Municipality, Nagapattinam, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Nagapattinam Municipality, the 2nd Respondent herein and well conversant with the facts of the case from the connected files.
2. I submit that subsequent to the order passed by this Hon'ble Tribunal the following steps were taken by the Nagapattinam Municipality and the same is submitted for the Consideration of this Hon'ble Tribunal.




Commissioner,
Nagapattinam Municipality

A) BIO MINING PROCESSING FACILITY:

The Municipality has two bio mining processing facility to process the existing accumulated legacy waste. One is located at existing MSW Processing facility, Nagapattinam Town and another one is located at Nagore Town.

1) Bio-Mining facility at Nagapattinam Town:

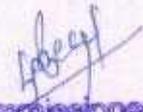
Earlier the estimated total legacy waste of 10852.77 Cum spread over an area of 8.20 acres was removed by Bio Mining. Further as per the revised survey on legacy waste accumulated in Nagapattinam was carried out by M/s. Step Land Survey Consultants, Pondicherry which was reviewed by Anna University, Chennai and the estimated quantity of legacy waste is 20735 Cum. DPR for the project was submitted to the CMA on 05.02.2021. Subsequent to the Order of this Hon'ble Tribunal, Administrative Sanction was granted by the Commissioner of Municipal Administration by his order dated 02-11-2021 in his Proceedings No. 21192/2021/AMRUT 2 and Technical sanction was also granted on 19-11-2021. Subsequent to the sanction, tender was called for by the Municipality on 26-11-2021 and after finalizing the tenders work order was given on 06-12-2021 to M/s. Saram Enviro Services Pvt Ltd, Chennai. Due to the Monsoon and the Local Body elections the work was commenced on 24-02-2022 and as of now 7500 Cum legacy waste has been removed by Bio Mining process.

2) Bio Mining facility at Nagore Town:

The Entire legacy waste has been processed by the Municipality and the same has been completed and the same was also submitted before this Tribunal by the earlier report filed by the Municipality.

With regard to the restoration of land in the existing dump yard study has been conducted by University College of Engineering. A

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Commissioner,
Nagapattinam Municipality

Constituent College of Anna University and they have submitted their report and the same was also enclosed along with this report for the consideration of this Hon'ble Tribunal. They have recommended for Gardening for the entire area to avoid Air Pollution.

B. SEWAGE TREATMENT PLANT (STP) :

The Municipality has installed two Sewage Treatment Plant (STP) at Nagapattinam and Nagore Town. The Municipality has completed the underground sewerage system for 32 wards out of 36 wards and partially completed for remaining 4 wards.

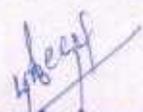
1) STP at Nagapattinam Town:

The municipality has already installed STP to treat the 9.63 MLD of sewage generated from Nagapattinam Town. Daily generation of sewage is about 5.50 MLD. The Municipality has obtained consent to operate under Water & Air Acts and the same is renewed upto 31.03.2020. The local body has applied for the renewal of the consent for the period upto 2021-2022 along with the requisite fee of Rs. 2,20,080 on 12-08-2021 and some queries were raised by TNPCB and the same is pending consideration before the TNPCB.

2) STP at Nagore Town:

The Municipality has obtained Consent to Establish (CTE) under Water & Air Acts valid upto 31.03.2022 for the STP to treat 2.96 MLD of sewage generated from Nagore Town. The municipality has installed the STP and commissioned since April 2021.

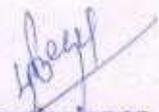
The STP was previously inspected on 25.02.2021 and issued show cause notice under Water and Air Acts for operating the STP without obtaining CTO. The Municipality has filed application for Consent to Operate


**Commissioner,
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on 25.06.2021 through OCMMS without remitting Consent Fee. Hence, the application was returned with a request to resubmit the application along with Consent Fee. Subsequently the Municipality has resubmitted the Application for Consent to Operate along with the requisite fee of Rs. 43, 600/- and subsequent to that Consent was given by the TNPCB by its Order dated 02-11-2021 in Order No. 2104240961015.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to accept the above and pass suitable orders and thus render Justice.

Solemnly affirmed on
This the 18th day of
May 2022 and the
Deponent herein has
Affixed his signature
in my presence


Commissioner,
Nagapattinam Municipality
before me,



Advocate, Nagapattinam. 18.05.22

R . PARAMANANTHAM, B.A B.L
Advocate & Notary Public
35B, Perumal North Street,
Nagapattinam - 611001
Cell :9443417430

BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI

O. A. No. 131 of 2017 (SZ)

REPORT AS ON 18-05-2022

M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)

COUNSEL FOR 2nd RESPONDENT.

Cell No. 94862 04469.